

Sixteenth Loksabha

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Title: Secretary-General reported a message from Rajya Sabha regarding passing of the Personal Laws (Amendment) Bill, 2019 and the Constitution (Scheduled Tribes) order (Third Amendment) Bill 2019.

SECRETARY GENERAL: Hon. Deputy Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

that Rajya Sabha:-

- (i) "I am directed to inform the Lok Sabha that the Personal Laws (Amendment) Bill, 2019 which was passed by the Lok Sabha at its sitting held on the 7th January, 2019, has been passed by the Rajya Sabha at its sitting held on the 13th February, 2019, with the following amendment:-

That at page 1, line 1, for the word "Sixty-ninth", the word "Seventieth" be substituted,

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019 which has been passed by the Rajya Sabha at its sitting held on the 13th February, 2019."

2. Sir, I lay on the Table the Personal Laws (Amendment) Bill, 2019, as passed by Lok Sabha and returned by Rajya Sabha with amendment and the Constitution (Scheduled

Tribes) Order (Third Amendment) Bill, 2019, as passed by Rajya Sabha on the 13th February, 2019.